

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 68/MP/2017**

Subject : Petition seeking setting aside/quashing of invocation and encashment by the respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the respondent to reimburse the encashed amount along with interest to the petitioner.

Date of Hearing : 10.4.2018

Coram : Shri P. K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Shri A. S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : DB Power (Madhya Pradesh) Limited

Respondent : Power Grid Corporation of India Limited

Parties present : Sh. Tejasv Anand, DBPL  
Shri Sitesh Mukherjee, Advocate, PGCIL  
Shri Deep Rao, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested for adjournment. Request was allowed by the Commission.

2. The petition shall be listed for hearing on 12.6.2018.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**